

Case :- CRIMINAL MISC. WRIT PETITION No. - 5641 of 2020

Petitioner :- Asif Ali

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Sayyed Kashif Abbas Rizvi

Counsel for Respondent :- G.A.

Hon'ble Ramesh Sinha,J.

Hon'ble Mahesh Chandra Tripathi,J.

None appears on behalf of the petitioner to press this petition even in revised call. Shri Manish Goyal, learned Addl. Advocate General assisted by Shri Amrit Raj Chaurasia, learned AGA appearing on behalf of the State respondents is present.

In the present petition, Sri Sayyed Kashif Abbas Rizvi, learned counsel for the petitioner has moved an application with a request to hear the present matter through video conferencing and for providing link for the same to him.

As per the guideline issued by the High Court for the hearing of cases through video-conferencing, the Advocate should be of 65 years or above but from a perusal of the application filed by the counsel for the petitioner Sri Sayyed Kashif Abbas Rizvi praying for hearing of the case through video conferencing, it does not transpires as to whether he is 65 years of age due to which he is unable to attend the Court.

In view of the above, the prayer for hearing the present matter through video conferencing is rejected.

Shri Manish Goyal, learned Addl. Advocate General raised preliminary objection regarding maintainability of the present writ petition and has drawn attention towards locus of the petitioner in filing the present writ petition as has been stated in para 3 of the writ petition.

Let the matter be listed on 15th July, 2020 in the additional cause list before the appropriate Bench.

Order Date :- 17.6.2020

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